

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 489**

TO BE ANSWERED ON THE 19th DECEMBER, 2017 /AGRAHAYANA 28, 1939 (SAKA)

REGULATION OF NGOs

489. SHRIMATI VANAROJA R.:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a high power committee has recommended several steps to ensure lighter regulation for Non Governmental Organisations (NGOs) so as to reduce their harassment;

(b) if so, the details thereof;

(c) whether the Government is considering the recommendations of the said committee to ensure that the procedures are not cumbersome and intrusive; and

(d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) to (d): The Government had constituted a 6 member Committee under the Chairmanship of ex-Secretary, Ministry of Rural Development on 02.02.2017 for framing guidelines/rules for accreditation of Non Governmental Organisations (NGOs)/ Voluntary Organisations (VOs). Pursuant to the recommendations of the said committee, instructions have been issued to Council for Advancement of People's Action and Rural Technology (CAPART), State Governments and offices under C&AG to take appropriate action in this regard.
